

ELECTION COMMISSION OF INDIA
Nirvachan Sadan, Ashoka Road, New Delhi-110001

No. 3/4/2017/SDR/Vol.II

Dated : 10th October, 2018

To

The President/General Secretary/
Chairperson/Convenor
of all recognized National & State
Political Parties.

**Sub:- (i) Supreme Court's Judgment on the petition regarding people
with criminal antecedents contesting elections;**

(ii) Amendments in Form-26 (Format of affidavit by candidates).

Sir/Madam,

The candidates at all elections are required to file affidavit in Form-26, along with nomination paper, declaring information about criminal cases, assets, liabilities and educational qualifications. The format of Form-26 has now been amended vide Ministry of Law & Justice Notification No. H.11019(4)/2018-Leg.II, dated 10th October, 2018. The amendments made in Form-26 are in the context of the directions in the judgements of the Hon'ble Supreme Court in Writ Petition(C) No. 784 of 2015 (Lok Prahari Vs. Union of India & Others) and Writ Petition (Civil) No. 536 of 2011 (Public Interest Foundation & Ors. Vs. Union of India & Anr.). A copy of the said notification along with a copy of the updated Form-26 is enclosed herewith. The candidates are now required to file the affidavit in the amended Form-26.

2. In the judgement in Writ Petition (Civil) No. 536 of 2011, the Hon'ble Supreme Court has, inter alia, given the following directions:-

- “ (i) Each contesting candidate shall fill up the form as provided by the Election Commission and the form must contain all the particulars as required therein.
- (ii) It shall state, in bold letters, with regard to the criminal cases pending against the candidate.

- (iii) If a candidate is contesting an election on the ticket of a particular party, he/she is required to inform the party about the criminal cases pending against him/her.
- (iv) The concerned political party shall be obligated to put up on its website the aforesaid information pertaining to candidates having criminal antecedents.
- (v) The candidate as well as the concerned political party shall issue a declaration in the widely circulated newspapers in the locality about the antecedents of the candidate and also give wide publicity in the electronic media. When we say wide publicity, we mean that the same shall be done at least thrice after filing of the nomination papers.”

2. In pursuance of the directions in the abovementioned judgement, the Commission, after due consideration, has given the following directions to be complied with by candidates at elections to the Houses of Parliament and Houses of State Legislatures, who have criminal cases against them, either pending cases or cases of conviction in the past, and to the political parties that set up such candidates: -

(a) Candidates at elections to the House of the People, Council of States, Legislative Assembly or Legislative Council who have criminal cases against them, shall publish a declaration about their criminal cases, for wide publicity, in newspapers with wide circulation in the constituency area. This declaration is to be published in **Format C-1**, attached hereto, at least on three different dates from the day following the last date for withdrawal of candidatures and upto two days before the date of poll. The declaration in newspapers should be published in font size of at least 12 and should be placed suitably in the newspapers so that the directions for wide publicity are complied with in letter and spirit.

(Illustration: If the last date for withdrawal is 10th of the Month and poll is on 24th of the Month, the publishing of declaration shall be done between 11th and 22nd of that Month).

(b) Such candidates shall submit copies of the newspapers in which their declarations about criminal cases were published, to the District Election

Officer concerned, along with the account of election expenses to be filed by them under Section 78 of the Representation of the People Act, 1951.

(c) All such candidates with criminal cases are also required to publish the above declaration on TV channels in the State concerned on at least three different dates during the abovementioned period. However, in the case of the declaration in TV Channels, the same should be completed before the period of 48 hours ending with the hour fixed for conclusion of poll.

(d) In the case of candidates with criminal cases set up by political parties, whether recognized parties or registered un-recognized parties, such candidates are required to declare before the Returning Officer concerned that they have informed their political party about the criminal cases against them. Provision for such declaration has been made in Form-26 in the newly inserted Item (6A).

3. The Political Parties – recognized parties and registered un-recognised parties, which set up candidates with criminal cases, either pending cases or cases of past conviction, are required to publish declaration giving details in this regard, for wide publicity, on their website as well as in TV channels and newspapers having wide circulation in the State concerned. Declaration in this regard shall be published in **Format C-2**, annexed hereto, and should be provided State wise with separate statements for each State/Union Territory. Publishing of the declaration in newspapers and TV channels is required to be done at least on three different dates during the period mentioned in Para-2(a) above. As specified above, the declaration in newspapers should appear in at least 12 font size, and should be placed suitably so that the directions for wide publicity are complied with in letter and spirit. In the case of publishing of declaration in TV channels, the same should be completed before the period of 48 hours ending with the hour fixed for conclusion of poll. All such political parties shall submit a report to the Chief Electoral Officer of the State/UT concerned confirming that they have fulfilled the requirements of these directions, and enclosing

therewith the paper cuttings containing the declarations published by the party in respect of the candidates in the State/UT concerned. This shall be done within 30 days of completion of election. It may be noted that failure to abide by these directions would be treated as failure/refusal to carry out a lawful direction of the Commission for the purposes of paragraph-16A of the Election Symbols (Reservation & Allotment) Order, 1968.

4. It may also be noted that the provisions for the additional affidavit in respect of dues against Govt. accommodation, if any, that may have been allotted to the candidates, have now been incorporated in Form-26 itself under Item (8) relating to liabilities to Public Financial Institutions and Govt. Therefore, the candidates shall give the requisite declaration/particulars in this regard in Item (8) of Form-26. Accordingly, the candidates are now not required to file the additional affidavit prescribed under the Commission's Order No. 509/11/2004-JS-I, dated 3rd February, 2016, as the provisions are now part of Form-26 itself.

5. These directions may be circulated to all formations of your party and also brought to the notice of candidates of the Party in future elections for guidance and for strict compliance of these directions.

Yours faithfully,



(K.F. WILFRED)

Sr. PRINCIPAL SECRETARY

Format C-1

(for candidate to publish in Newspapers, TV)

Declaration about criminal cases

(As per the judgment dated 25th September, 2018, of Hon'ble Supreme Court in WP (Civil) No. 536 of 2011 (Public Interest Foundation & Ors. Vs. Union of India & Anr.)

Name and address of candidate: _____

Name of political party: _____
(Independent candidates should write "Independent" here)

Name of Election : _____

*Name of Constituency: _____

I _____ (name of candidate), a candidate for the abovementioned election, declare for public information the following details about my criminal antecedents:

Sl. No.	Pending criminal cases			Details about cases of conviction for criminal offences		
	Name of Court	Case No. and status of case	Section(s) of Acts concerned and brief description of offence(s)	Name of Court & date(s) of order(s)	Description of offence(s) & punishment imposed	

*In the case of election to Council of States or election to Legislative Council by MLAs, mention the election concerned in place of name of constituency.

Note: (i) Details should be given separately for each case in separate rows.
(ii) The matter in newspapers should be in font size of atleast 12.

Format C-2

(For political party to publish in website, newspapers, TV)

Declaration about criminal antecedents of candidates set up by the party

(As per the judgment dated 25th September, 2018 of Hon'ble Supreme Court in WP (Civil) No. 536 of 2011 (Public Interest Foundation & Ors. Vs. Union of India & Anr.)

Name of Political Party: _____

* Name of Election : _____

Name of State/ UT : _____

1.	2	3	4		5.	
Sl. No.	Name of candidate	Name of constituency	Pending criminal cases		Details about cases of conviction for criminal offences	
			Name of Court, case No. & status of the case(s)	Sections of the Acts concerned & brief description of offence(s)	Name of Court & date(s) of order(s)	Description of offence(s) & punishment imposed

*In the case of election to Council of States or election to Legislative Council by MLAs, mention the election concerned in place of name of constituency.

Note:- (i) The above information shall be published State wise for each State/UT.

(ii) The matter in newspapers should be published in font size of at least 12.

FORM 26
(See rule 4A)

Please affix your recent passport size photograph here

AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONGWITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR ELECTION TO (NAME OF THE HOUSE) FROM.....CONSTITUENCY (NAME OF THE CONSTITUENCY)

PART-A

I.....**son/daughter/wife of
..... Aged.....years, resident of
.....
..... (mention full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

(1) I am a candidate set up by
(**name of the political party)**am contesting as an Independent candidate.
(**strike out whichever is not applicable)

(2) My name is enrolled in..... (Name of the constituency and the State), at Serial No.....in Part No.....

(3) My contact telephone number(s) is/are.....
and my email id (if any) is
and my social media account(s) (if any) is/are
(i).....
(ii).....
(iii).....

(4) Details of Permanent Account Number (PAN) and status of filing of Income Tax return:

Sl. No.	Names	PAN	The financial year for which the last Income-tax return has been filed	Total income shown in Income-tax return (in Rupees)
1.	Self			
2.	Spouse			
3.	Dependent-1			
4.	Dependent-2			
5.	Dependent-3.....			

(5) Pending criminal cases

(i) I declare that there is no pending criminal case against me.
(Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me:
(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table

(a)	FIR No. With name and address of Police Station concerned			
(b)	Case No. with Name of the Court			

(c)	Section(s) of concerned Acts/Codes involved <i>(give no. of the Section , e.g. Sectionof IPC, etc.).</i>			
(d)	Brief description of offence			
(e)	Whether charges have been framed <i>(mention YES or NO)</i>			
(f)	If answer against (e) above is YES, then give the date on which charges were framed			
(g)	Whether any Appeal/ Application for revision has been filed against the proceedings <i>(Mention YES or NO)</i>			

(6) Cases of conviction

(i) I declare that I have not been convicted for any criminal offence.
(Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) I have been convicted for the offences mentioned below:
(If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the Table below)

Table

(a)	Case No.			
(b)	Name of the Court			
(c)	Sections of Acts/Codes involved <i>(give no. of the Section, e.g. Sectionof IPC, etc.).</i>			
(d)	Brief description of offence for which convicted			
(e)	Dates of orders of conviction			
(f)	Punishment imposed			
(g)	Whether any Appeal has been filed against conviction order <i>(Mention YES or No)</i>			

(h)	If answer to (g) above is YES, give details and present status of appeal			
------------	---	--	--	--

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

[candidates to whom this Item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6 (i), above]

Note:

1. *Details should be entered clearly and legibly in BOLD letters*
2. *Details to be given separately for each case under different columns against each item.*
3. *Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.*
4. *Additional sheet may be added if required.*
5. *Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W.P (C) No. 536 of 2011.*

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

- Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.
- Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given
- Note: 3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.
- Note: 5. Details including amount is to be given separately in respect of each investment

Sl.No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand					
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits					

	with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit.					
(iii)	Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and others and the amount.					
(iv)	Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the amount.					
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount.					
(vi)	Motor Vehicles/Aircrafts/Yachts/Ships (Details of Make, registration number etc. year of purchase and amount)					
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)					
(viii)	Any other assets such as value of claims/interest					
(ix)	Gross Total Value					

B. Details of Immovable Assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note: 2. Each land or building or apartment should be mentioned separately in this format

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)					
	Area (total measurement in acres)					
	Whether inherited property (Yes or No)					
	Date of purchase in case of self-acquired property					
	Cost of Land (in case of purchase) at the time of purchase					
	Any investment on the land by way of development, construction etc.					
	Approximate current market value					
(ii)	Non-Agricultural Land: Location(s) Survey number(s)					
	Area (total measurement in sq.ft.)					
	Whether inherited property (Yes or No)					
	Date of purchase in case of self-acquired property					
	Cost of Land (in case of purchase) at the time of purchase					
	Any investment on the land by way of development, construction etc.					
	Approximate current market value					
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)					
	Area (total					

	measurement in sq.ft.)					
	Built-up Area (total measurement in sq.ft.)					
	Whether inherited property (Yes or No)					
	Date of purchase in case of self-acquired property					
	Cost of property (in case of purchase) at the time of purchase					
	Any investment on the property by way of development, construction etc.					
	Approximate current market value					
(iv)	Residential Buildings (including apartments): -Location(s) -Survey number(s)					
	Area (total measurement in sq.ft.)					
	Built up area (Total measurement in sq.ft.)					
	Whether inherited property (Yes or No)					
	Date of purchase in case of self-acquired property					
	Cost of property (in case of purchase) at the time of purchase					
	Any investment on the land by way of development, construction etc.					
	Approximate current market value					
(v)	Others (such as interest in property)					
(vi)	Total of current market value of (i) to (v) above					

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/financial institution(s) Name of the Bank or financial Institution, Amount outstanding, Nature of Loan					
	Loan or dues to any other individuals/entity other than mentioned above Name(s), Amount outstanding, nature of loan					
	Any other liability					
	Grand total of liabilities					
(ii)	Government dues: Dues to Departments dealing with Government accommodation	<p>(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election?</p> <p>(B) If answer to (A) above is YES, the following declaration may be furnished namely: -</p> <p>(i) The address of the Government accommodation:</p> <p>_____</p> <p>_____</p> <p>_____</p> <p>(ii) There is no dues payable in respect of above Government accommodation, towards-</p> <p>(a) rent;</p> <p>(b) electricity charges;</p> <p>(c) water charges; and</p> <p>(d) telephone charges as on _____</p> <p>(date)</p> <p>[the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter].</p> <p>Note -- ‘No Dues Certificate’ from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.</p>				YES/NO (Pl. tick the appropriate alternative)

(iii)	Dues to department dealing with Government transport (including aircrafts and helicopters)					
(iv)	Income tax dues					
		Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(v)	GST Dues					
(vi)	Municipal/Property tax dues					
(vii)	Any other dues					
(viii)	Grand total of all Government dues					
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.					

(9) Details of profession or occupation:

(a) Self.....

(b) Spouse.....

(9A) Details of sources of income:

(a) Self.....

(b) Spouse.....

(c) Source of income, if any, of dependents,

(9B) Contracts with appropriate Government and any public company or companies

(a) details of contracts entered by the candidate

(b) details of contracts entered into by spouse.....

(c) details of contracts entered into by dependents.....

(d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest....

(e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners.....

(f) Details of contracts entered into by private companies in which candidate or spouse or dependents have share.....

(10) My educational qualification is as under:-

.....
(Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)

PART-B

(11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

1.	Name of the candidate	Sh./Smt./Kum.				
2.	Full postal address					
3.	Number and name of the constituency and State					
4.	Name of the political party which set up the candidate (otherwise write 'Independent')					
5.	Total number of pending criminal cases					
6.	Total number of cases in which convicted					
7.		PAN of	Year for which last income Tax return filed	Total income shown		
	(a) Candidate					
	(b) Spouse					
	(c) Dependents					
8.	Details of Assets and Liabilities in Rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Assets (Total value)					
B.	Immovable Assets					
	I.	Purchase Price of self-acquired immovable property				
	II.	Development/ construction cost of immovable property after purchase (if applicable)				
	III.	Approximate Current market price— (a) self-acquired assets (Total Value) (b) inherited assets (Total Value)				
9.	Liabilities					

	(i)	Government dues (Total)					
	(ii)	Loans from Bank, Financial Institutions and others (Total)					
10.		Liabilities that are under dispute					
	(i)	Government dues (Total)					
	(ii)	Loans from Bank, Financial Institutions and others (Total)					
11.		Highest educational qualification: (Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- (a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at.....this theday of.....

DEPONENT

-
- Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.
 - Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
 - Note: 3. All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either “Nil” or “Not applicable” as the case may be, should be mentioned,
 - Note: 4. The Affidavit should be either typed or written legibly and neatly.

No.H-11019/04/2018-Leg.II
Government of India
Ministry of Law and Justice
Legislative Department

BY Special Messenger

New Delhi, the 10th October, 2018

To

The Manager
Government of India Press,
Mayapuri
Ring Road, New Delhi

Subject: Publication of Notification in the Gazette of India, Extraordinary, Part II Section 3, Sub-section (ii) dated 10/10/2018.

Sir,

I am directed to forward herewith a notification bearing No.H-11019/04/2018-Leg.II dated 10/10/2018 (in English and Hindi) to be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) on 10/10/2018.

2. Soft copy of the notification has been e-mailed at may-giprra@nic.in and it is certified that the soft copy and the hard copy of the notification is one and the same.

3. It is requested that 10 copies of the aforesaid notification may please be sent to this Department as soon as the same is published.

Encl: As above

Yours faithfully,

(R. Sreechivas)
Additional Legislative Council
Tele: 23384603

TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY,
PART II, SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the October, 2018.

S.O. ----(E).- In exercise of the powers conferred by sub-section (3) of section 77 read with section 169 of the Representation of the People Act, 1951 (43 of 1951), the Central Government, after consulting the Election Commission, hereby makes the following rules further to amend the Conduct of Elections Rules, 1961, namely:-

1. (1) These rules may be called the Conduct of Elections (Amendment) Rules, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Conduct of Elections Rules, 1961 (hereinafter referred to as the principal rules), in rule 90, after serial number 28 and the entries relating thereto, the following serial number and entries shall be inserted, namely:-

1.	2.	3.	4.
-29.	Telangana	70,00,000	28,00,000.

3. In Form 26 of the principal rules:-

(A) in PART A-

(I) for paragraphs (5) and (6), the following paragraphs shall be substituted, namely:-

(5) Pending criminal cases.-

(i) I declare that there is no pending criminal case against me.
(Tick this alternative, if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me:

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table

(a)	FIR No. with name and address of Police Station concerned			
(b)	Case No. with Name of the Court			
(c)	Sections of concerned Acts Codes involved <i>(give no. of the section, e.g. Section of IPC, etc.)</i>			
(d)	Brief description of offence			
(e)	Whether charges have been framed <i>(mention YES or NO)</i>			
(f)	If answer against item (e) above is YES, then give the date on which charges were framed			
(g)	Whether any Appeal/ Application for revision has been filed against the proceedings <i>(Mention YES or NO)</i>			

(6) Cases of conviction.-

(i) I declare that I have not been convicted for any criminal offence.
(Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) I have been convicted for the offences mentioned below:

(If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the Table given below)

Table

(a)	Case No.			
(b)	Name of the Court			
(c)	Sections of Acts/Codes involved (give no. of the Section, e.g. Section of IPC, etc..)			
(d)	Brief description of offence for which convicted			
(e)	Dates of orders of conviction			
(f)	Punishment imposed			
(g)	Whether any Appeal has been filed against conviction order (Mention YES or No)			
(h)	If answer to item (g) above is YES, give details and present status of appeal			

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

[candidates to whom this item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN PARAGRAPHS 5(i) and 6(i) above.]

Note:

1. Details should be entered clearly and legibly in BOLD letters
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of the Hon'ble Supreme Court's judgment in W.P (C) No. 536 of 2011.;

(II) in paragraph (7), under the heading A. "Details of movable assets" for "Note 4", the following Note shall be substituted, namely:—

***Note 4:** "Dependent" means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.;

(III) in paragraph (8), in the Table, for serial numbers (ii) to (iv) and the entries relating thereto, the following serial numbers and the entries shall respectively be substituted, namely:—

"Table

(ii)	Government dues: Dues to Departments dealing with Government accommodation	<p>(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election?</p> <p>(B) If answer to (A) above is YES, the following declaration may be furnished, namely:—</p> <p>(i) The address of the Government accommodation: ----- ----- -----</p> <p>(ii) There is no dues payable in respect of above Government accommodation, towards— (a) rent; (b) electricity charges; (c) water charges; and (d) telephone charges as on ----- (date)</p> <p>[the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter].</p> <p>Note- "No Dues Certificate" from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.</p>
------	---	---

(iii)	Dues to Department dealing with Government transport (including aircrafts and helicopters)					
(iv)	Income tax dues					
		Self	Spouse	Dependent -1	Dependent - 2	Dependent - 3
(v)	GST Dues					
(vi)	Municipal / Property tax dues					
(vii)	Any other dues					
(viii)	Grand total of all Government dues					
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.”;					

(IV) after paragraph (9), the following paragraphs shall be inserted, namely:—

“(9A) Details of sources of income:

- (a) Self -----
- (b) Spouse -----
- (c) Source of income, if any, of dependents, -----

(9B) Contracts with appropriate Government and any public company or companies—

- (a) details of contracts entered by the candidate -----
- (b) details of contracts entered into by spouse -----
- (c) details of contracts entered into by dependents -----
- (d) details of contracts entered into by Hindu undivided family or trust in which the candidate or spouse or dependents have interest -----

- (e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners -----

- (f) details of contracts entered into by private companies in which candidate or spouse or dependants have share -----

(B) in PART – B, in paragraph 11 against serial number 5 and 6, for the entries under column 2, the following entries shall be substituted, namely:–

5.	Total number of pending criminal cases	
6.	Total number of cases in which convicted.	

[F.No. H.11019(4)/2018-Leg.II]



(Dr. Reeta Vasishta)

Additional Secretary to the Government of India

Note: The principal rules were published in the Gazette of India vide number S.O. 859, dated the 15th April, 1961 and were last amended vide number S.O. 1133(E), dated the 7th April, 2017.